

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

**CP No. 61/241/HDB/2021
AND
IA(CA) 136/2023 in CP No. 61/241/HDB/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Buchi Babu Adagadda

...Petitioner

AND

Vrinda Technologies Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 61/241/HDB/2021

Learned Counsel Ms Mrudhula, for petitioner present through Video Conference.
Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for respondent present physically.

Learned counsel for the petitioner reports not ready whereas respondent is ready. Learned counsel for the respondent submits that the petitioner has obtained an interim order as regards the issuance of further shares one year ago but not getting ready in the main petition. Learned counsel for the respondent reports ready and prayed that the matter be taken up. However, considering the submissions of the learned counsel Ms Mrudhula that there is personal in convenience for the arguing counsel matter adjourned to 13.06.2024 as a last chance, in fault of making submissions on the next hearing date the interim order will be vacated and opportunity to make submissions will be closed.

IA(CA) 136/2023

For hearing, matter adjourned to 13.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)